

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 612  
IB-410/ND/2020  
IA/357/2024

**IN THE MATTER OF:**  
**Canara Bank (Syndicate Bank)**

...PETITIONER

**Vs**

**M/s. Clarion Townships Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IBC Code,2016**

**Order delivered on 05.06.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the RP**

:Adv. Abhishek Anand a/w Adv.  
Karan Kohli and Adv. Palak  
Kalra.

**For the Respondent/Corporate Debtor**

:Adv Gaurav Varma in  
IA/357/2024.

**ORDER**

**IA/357/2024**

This is an application filed by the Resolution Professional under Section 14 read with Section 60(5) of IBC 2016 seeking direction against the Respondent EPFO to withdraw the order dated 30.10.2023 bearing No. NO/EPF/RO/LKO/Damages/UP/16035 passed by the EPFO. Ld. Counsel for the Resolution Professional is present. Ld. Counsel for the EPFO is present and submitted that vide order dated 13.05.2024 No. 8493/NO/EPF/RO/LKO/Damages/UP/16035 EPFO has already withdrawn its earlier order dated 30.10.2023 which is questioned in this application and has filed the copy of the order dated 13.05.2024. Since the relief claimed by the Applicant has already been acceded to by the non-applicant/EPFO nothing survives in this application for further consideration. In view of the above-mentioned observations, the present IA is **disposed** of.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**